

Survey of Health Service

4110. PROF. P. G. MAVALANKAR:
SHRI P. V. PERIASAMY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to undertake a comprehensive survey of health services, facilities, medical treatment, etc. being already made available to economically poor people living in urban agglomerations throughout the country;

(b) if so, broad indication thereto; and

(b) if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Health is a State subject. Government of India have no proposal under consideration for undertaking such a survey.

Cess on Minerals by Andhra Pradesh and its Utilization

4111. SHRI K. OBUL REDDY:
Will the Minister of STEEL AND MINES be pleased to state:

(a) what is the amount of cess on minerals collected by the Government of Andhra Pradesh during 1974, 1975 and 1976;

(b) is the Central Government aware that the State Government has not spent any amount on providing infrastructure and other facilities to the mining areas; and

(c) if so, what steps the Central Government proposes to take to ensure that the amount is utilized for the purpose for which it is collected?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) According to information made available by the State Government the amount of cess collected on minerals during 1975-76 was Rs. 102, 76, 572.00 and in addition to this, a sum of Rs. 85,42,191.50 was collected by way of

mineral rights tax from 15-4-75 to 31-3-76 under the Andhra Pradesh (Mineral Rights) Tax Act, 1975.

(b) The State Government has informed that the mineral rights tax on royalty is earmarked for development of infrastructure facilities like roads, etc. and an amount of Rs. 40 lakhs provided in the budget for the years 1976-77 and 1977-78 was kept at the disposal of Roads & Buildings Department for development of roads in the mining areas for minerals other than coal. The State Government has also decided that 75% of the tax will be utilised for roads and the remaining 25% for other infrastructure facilities.

(c) Question does not arise.

Application from private Mine Owners

4112. SHRI K. OBUL REDDY:
Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that a large number of applications from private mine owners are pending on the ground that the State Government Corporations are interested in exploiting these areas;

(b) whether Government are also aware that these Corporations are already having large virgin areas since a long time and have not attempted to exploit them; and

(c) the extent of such areas held by the State Government Corporations in Andhra Pradesh; the extent of area exploited being exploited by themselves, exploited through joint collaboration with private mine owners and sub-leased or contracted for exploitation by private persons?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c). The information is being collected and will be laid on the Table of the House.

Mining Leases for Barytes and other Minerals

4113. SHRI K. OBUL REDDY:
Will the Minister of STEEL AND MINES be pleased to state:

(a) is Government aware that the State Government of Andhra Pradesh is granting mining leases for Barytes and other mine